

12.49 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER UTTAR PRADESH
AVAS EVAM VIKAS PARISHAD
ADHINIYAM ETC.

THE DEPUTY MINISTER IN THE
MINISTRY OF WORKS, HOUSING
AND SUPPLY (SHRI IQBAL SINGH :
Sir, on behalf of Shri Jaganath Rao,
I beg to lay on the Table :—

(1) A copy each of the following
Notifications (Hindi and English versions)
under sub-section (3) of section 94 of
the Uttar Pradesh Avas Evam Vikas
Parishad Adhiniyam, 1965, read with
clause (c) (iv) of the Proclamation dated
the 25th February, 1968, as varied by
Proclamation dated the 15th April, 1968,
issued by the President in relation to
the State of Uttar Pradesh :—

(i) The Uttar Pradesh Avas Evam
Vikas Parishad (Grant of loans
and advances) Rules, 1968,
published in Notification No.
14-H/XXXVII-16 (IX)-8-66 in
Uttar Pradesh Gazette dated the
20th April, 1968.

(ii) The Uttar Pradesh Avas Evam
Vikas Parishad (Determination
of Rate of Interest and Instal-
ments for Recovery of Expenses
of Improvement) Rules, 1968,
published in Notification No.
0-304-H/XXXVII-26-HB-65 in
Uttar Pradesh Gazette dated the
31st August, 1968.

(2) A statement showing reasons for
delay in laying the Notification at (i) of
item (1) above. [*Placed in Library See*
No. LT-2640/68]

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1968-69

THE DEPUTY PRIME MINISTER
AND MINISTER OF FINANCE (SHRI
MORARJI DESAI : I beg to present a
statement showing Supplementary Demands
for Grants in respect of the Budget
(General) for 1968-69.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report
the following messages received from the
Secretary of Rajya Sabha :—

(i) 'In accordance with the provisions
of rule 127 of the Rules of
Procedure and Conduct of
Business in the Rajya Sabha,
I am directed to inform the
Lok Sabha that the Rajya Sabha,
at its sitting held on the
9th December, 1968, agreed
without any amendment to the
Deposit Insurance Corporation
(Amendment) Bill, 1968, which
was passed by the Lok Sabha
at its sitting held on the 21st
November, 1968.

(ii) 'In accordance with the provisions
of rule 127 of the Rules of
Procedure and Conduct of
Business in the Rajya Sabha,
I am directed to inform the
Lok Sabha that the Rajya Sabha,
at its sitting held on the 10th
December, 1968, agreed without
any amendment to the Indian
Railways (Amendment) Bill, 1968,
which was passed by the Lok
Sabha at its sitting held on the
28th November, 1968.'

12.50 hrs.

PETITION RE. ESSENTIAL SERVICES MAINTENANCE BILL

MR. DEPUTY-SPEAKER : Shri George
Fernandes.

श्री जार्ज फर्नेन्डिस (बम्बई दक्षिण) :
मेरा व्यवस्था का प्रश्न है।

MR. DEPUTY-SPEAKER : Not at
this stage. I am not permitting you
to do it. If you have any doubts
about presentation of the petition, do
not present it. You will get that
opportunity when the Bill comes up.